

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.32/(MAH)/2016
CA No.

CORAM:

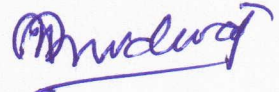
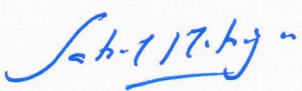
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

NAME OF THE PARTIES: Shri Rohtas Jugalkishore Gupta
V/s.

M/s. Jugnar Processors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M. S. BHARDWAJ v Shri V. P. Verma	Advocate for Petitioner	
2.	Sahil Mahajan	Adv. for R-2	

Order

C.P. No. 32/397-398/CLB/MAH/2016

1. Rejoinder from the side of the Petitioner is handed over to the Respondent today in the court. The Ld. Advocate is directed to file it to the Registry also.
2. Since the Rejoinder has been served today, hence an adjournment is granted.
3. Next date of hearing is therefore fixed on 23.11.2016.

Dated: 23.09.2016

Sd/-
Shri M.K. Shrawat
Member (Judicial)